

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

REGIONAL BENCH - COURT NO. – I

Service Tax Appeal No. 1130 of 2012

(Arising out of **Order-in-Appeal** No.04/2012(H-II) S.Tax dated 24.01.2012 passed by
Commissioner of Customs, Central Excise & Service Tax (Appeals II), Hyderabad)

M/s Karvy Comtrade Ltd.,

Karvy House, 46, Avenue 4,
Street No. 01, Banjara Hills,
Hyderabad,
Telangana – 500 034.

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APPELLANT

VERSUS

**Commissioner of Centra Tax
Hyderabad – II**

Kendriya Shulk Bhavan,
L.B. Stadium Road,
Basheerbagh, Hyderabad,
Telangana – 500 004.

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RESPONDENT

APPEARANCE:

None for the Appellant.

Shri K Sreenivasa Reddy, AR for the Respondent.

**CORAM: HON'BLE Mr. A.K. JYOTISHI, MEMBER (TECHNICAL)
HON'BLE Mr. ANGAD PRASAD, MEMBER (JUDICIAL)**

FINAL ORDER No. A/30106/2025

Date of Hearing:01.04.2025
Date of Decision:01.04.2025

[ORDER PER: A.K. JYOTISHI]

Nobody appeared on behalf of the appellant nor any communication has been received seeking any adjournment etc. Learned AR points out that, as directed by Bench, they had ascertained the factual position as regards appellant approaching the NCLT and as per the latest information, it is still in the process of admission and the Insolvency proceedings will be allowed only once the case is admitted by Hon'ble NCLT, Hyderabad Bench. Therefore, it is obvious that as on date it has not been admitted by the NCLT.

2. We also note that on last 5 - 6 occasions, nobody has appeared on behalf of the appellant, therefore, it is apparent that the appellant is not very serious about pursuing their appeal before this Tribunal. In view of the

same, the appeal liable to be dismissed for non-prosecution with liberty to the appellant to come before this Bench by way of Misc Application for Restoration of Appeal as per Rules, if they so desire.

3. Appeal dismissed for non-prosecution.

(Dictated and pronounced in open court)

(A.K. JYOTISHI)
MEMBER (TECHNICAL)

(ANGAD PRASAD)
MEMBER (JUDICIAL)

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